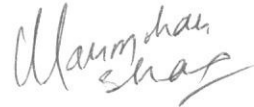


**OFFICE OF THE  
DISTRICT & SESSIONS JUDGE (NORTH-WEST), ROHINI COURTS  
DELHI**

**PUBLIC NOTICE**

Sealed quotations are invited from interested parties/contractors to offer their rates towards the **purchase of waste paper/material emerging from day to day cleaning and sanitation work from Rohini Courts Complex, Delhi on consolidated amount per month.** Quotation can be **dropped between 11:00 a.m. to 3:30 p.m. w.e.f. 16-11-2015 to 10-12-15 in room no.408, 4<sup>th</sup> floor, Rohini Courts, Delhi.** The applicant would be required to attach **demand draft/pay order in a sum of Rs.7000/-**(Rupees seven thousand only),(**refundable**), as security amount in favour of District & Sessions Judge (N/W), Delhi alongwith their quotation and in absence thereof, the quotation shall not be considered. In this regard, terms & conditions and any other information can be obtained from room no.101 to 103, 1st floor, Annexe Building, Rohini Courts, Delhi or can be viewed/downloaded from official website: [www.delhicourts.nic.in](http://www.delhicourts.nic.in). **Sealed quotations will be opened on 10-12-2015 at 4:00 p.m. in the room no.408 on 4<sup>th</sup> floor at Rohini Courts Complex, Delhi**



**(Man Mohan Sharma)  
Chairman,  
Condemnation Board,  
O/o District & Sessions Judge (N/W)  
Delhi**

**OFFICE OF THE  
DISTRICT & SESSIONS JUDGE (NORTH-WEST), ROHINI COURTS  
DELHI**

Paste  
passport  
photograph

**Name of Applicant/Firm** : \_\_\_\_\_

**Name of work applied for** : \_\_\_\_\_

**Consolidated amount  
offered per month  
(In figure & words)** : \_\_\_\_\_  
\_\_\_\_\_

**Address  
(Attach proof)** : \_\_\_\_\_  
\_\_\_\_\_

**Detail of Demand Draft** : \_\_\_\_\_

**Pan no.** : \_\_\_\_\_

**Name of photo-ID  
(attach attested copy)** : \_\_\_\_\_

**Experience if any** : \_\_\_\_\_

**Is any criminal case is pending  
in any court of law or not  
(mention Yes/No)** : \_\_\_\_\_

**Contact no.** : \_\_\_\_\_

**Signature with date**

*Handwritten signature*

## TERMS & CONDITIONS

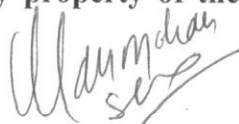
1. The contractor(s) shall remove all the waste/waste paper/material from all the floors of the court complex, Rohini Courts, Delhi daily by 9:00 a.m. sharp and also as and when asked to do so by the office during the working hours.
2. The contractor (s) shall make his/her own arrangement for bags, boxes, vehicles and labour that may be required for such removal.
3. The contractor shall pay the full amount as per the decision of Condemnation Board, Rohini Courts, Delhi with approval of Ld. District & Sessions Judge(NW), Delhi, in advance on monthly basis, in cash.
4. On default to pay the monthly advance payment, the contractor shall pay Rs.500/- (Rupees five hundred only) per day, in cash.
5. In the absence of the lifting/removal of the day to day waste/waste paper/material by the contractor, the labour charge i.e. Rs.1000/-per day will be charged by the office from the contractor & office shall have the right to clear the waste/waste paper/material from court complex at the risk/cost of the contractor.
6. All bags, boxes, trollies, vehicles required to remove the waste papers shall be engaged by the contractor at his own expenses and he will not be allowed to do the sorting of waste in the premises of the court complex, Rohini Courts, Delhi
7. The waste papers shall be taken by the contractor in mixed and torn condition from the premises of the court complex, Rohini Courts, Delhi daily on as is where is basis.
8. The contract is a rate contract and no guarantee can be given as to the quantity of waste papers, which will be available during the period of contract.
9. As security for the due and faithful performance by the contractor of all his obligations under the present contract the contractor will deposit with the office an interest free sum of Rs.7,000/- (Rupees seven thousand only).
10. The security amount shall be retained by the office as an interest free. The office shall reserve right to deduct any amount from the same that may be determined by the Ld. District & Sessions Judge (N/W), Delhi if there is any breach of terms of the contract. In case of such deduction the contractor will reimburse the same and keep the security deposit intact.
11. In the event of contractor committing a breach of any terms of the contract, the office reserves right to cancel /terminate the contract forthwith by giving 15 days notice in writing to contractor and forfeit the security amount of the contractor and shall in addition recover the loss occasioned by such breach. The security deposit will be returned back to the contractor after completion of contract as per rules and after settlement of all dues and outstanding amount if any against him.

### Termination of Contract

12. Notwithstanding anything aforementioned, this office reserve right to terminate this agreement by giving one calender month notice in writing to contractor to terminate the contract and similarly, the contractor shall be entitled to terminate the contract by giving two calender months notice in writing to the office.

### Damage

13. The contractor shall make the payment/penalty which will be imposed by the office for all damages which may be caused to any property of the office by any act/default of the contractor, his agents or servants.



**Security Checks and Police verification of antecedents:**

14. That the contractor shall strictly abide by the security instructions/requirement (both written and verbal) communicated to him officially by this office during the term of the contract. The contractor will be required to submit identity proof/photographs of the agents/labourers engaged to remove waste/waste paper/material. The cost of verification of antecedent of contractor and its agents or labours shall be borne by the contractor himself and the same will be got verified by the police concerned.

15. That the contractor shall not, without prior consent in writing of the office, assign or subject or let out as task of piece work of this contract or any part thereof or any right to payment there under, or associate or entrust any other person or persons with him for the purpose of performance thereof.

16. That all disputes, differences and questions arising out of or in any way touching or concerning this agreement or subject matter thereof or the representative rights, duties or liability of the parties shall be referred to the sole arbitration of competent authority. The arbitration shall be in accordance with the Arbitration Conciliation Act, 1996. The arbitrator shall be entitled to enlarge the time of arbitration with consent of the parties. No part of the terms and conditions suspended on the ground of pending arbitration proceedings.

17. The contractor will provide one non-judicial stamp paper worth Rs.100/- (Rupees one hundred only) for the execution of the agreement within 7 days of the contract award.

18. Office of the District & Sessions Judge (North-West) reserves right to add or delete any of terms and conditions at the time of execution of the agreement.

*Alamdar*  
*SR*